

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1076 of 2019

IN THE MATTER OF:

Ratan Kumar Guha,

...Appellant

Versus

Bell Finvest India Private Limited & Anr.

...Respondents

Present:

For Appellant: None.

**For Respondents: Mr. Dhaval Deshpande and Mr. Anirudh
Purshutam, Advocates.**

ORDER

06.12.2019 On 17th October, 2019, when this Appellate Tribunal issued notice, directed the Appellant and Promoter to handover the assets and record of the Company to the 'Interim Resolution Professional', which is not yet handed over.

On 4th December, 2019, nobody appeared on behalf of the Appellant, but Counsel for the Respondent was present and the following order was passed: -

"Nobody appears on behalf of the Appellant. It is not clear as to whether the Appellant/Promoter has handed over the assets and records of the company to the 'Interim Resolution Professional'.

Mr. Anirudh Purshotam, learned counsel for 1st Respondent is present.

Post the case 'for orders' on 6th December, 2019."

Today also nobody appears on behalf of the Appellant. Learned Counsel for the Respondent submits that assets and records have not been handed over to the 'Interim Resolution Professional'.

For the reasons aforesaid, we dismiss the Appeal for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)